

① OA 550/88.

NVR & AMH.

Mr V R Ramachandran son of Mr applicant
Mr M E. Cheriai of Mr respondents

Mr M. E. Cheriai who has taken notice
of Mr application is present.

Before admitting Mr application,
we would like to hear Mr Respondent
who may be filed reply, if ~~any~~ necessary.

The case is listed for admission
again on 26/10/88.

②
as per C.O. 10/88

~ R

11/10/88.

NVR & ND

V. R. Ramachandran son of applicant
Mr. E. Cheriai for Railways.

Heard counsel on either side
on the question of admission.

We have seen the records of
the case. It is seen from the impugned
order Annexure 'F' dated 27.9.88

which has been passed by the Sr.

Divisional Engineer, Palghat in pursuance

of a directive issued in T.A. 15/177/87

by the Madras Bench of the Tribunal,
declared
that the applicant has been, unfit

Order drafted
in the open Court
by Hon'ble Mr. NVR.

26/10/88

in B-1 class as early as on 7.9.79-
and he has been out of service since
then. Admittedly, the order dated
7.9.79 has never been challenged
earlier. In the circumstances, we
do not find any ground in the application
to challenge the
unopposed Annexure-F order and
therefore we dismiss the application.


26/10/88

26/10/88

SK/CO